

Sr. No. 03

Regular.

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**AT SRINAGAR**

WP(C)PIL No.3/2023

COURT ON ITS OWN MOTION

...Petitioner(s)/appellant(s)

Through: Mr. R.A. Jan, Sr. Advocate with  
Mr. Suhail Mehraj, Advocate

**Vs.**

UNION TERRITORY OF J AND K AND ORS.  
(LAW JUSTICE AND PARLIAMENTARY  
AFFAIRS / FINANCE)

...Respondent(s)

Through: Mr. D.C. Raina, AG (through VC)  
Mr. Sajjad Ashraf, GA

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE M.A CHOWDHARY, JUDGE**

**ORDER**

**20.12.2023**

The Government of India through its Secretary, Ministry of Finance is also arrayed as respondent No.4 in this petition.

Considering the fact that the presence and consent of the said officer will be necessary for constituting the GST Appellate Tribunal.

On asking of the Court, Mr. Shamsi, learned DSGI enters appearance and accepts notice on behalf of afore-mentioned respondent No.4. He may file his response by or before next date of hearing.

Registry to furnish a copy of petition/pleadings to Mr. Shamsi, DSGI, during the course of two days.

List again on **11.03.2024**.

**(M.A. CHOWDHARY)**  
**JUDGE**

**(N.KOTISWAR SINGH)**  
**CHIEF JUSTICE**

**SRINAGAR**

**20.12.2023**

Shameem H